

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2545  
ANSWERED ON:10.08.2010  
COMMUNAL VIOLENCE  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of incidents of communal violence reported in the country during the last three years, State-wise;
- (b) the number of casualties and the extent of damage to properties in each case, State-wise;
- (c) the number of accused arrested and the action taken against them during the said period, State-wise;and
- (d) the steps taken by the Government to prevent such cases in future?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): 'Police' and 'Public Order' being State subjects under the Constitution of India, the primary responsibility of registration, investigation and prosecution of crimes rests with the State Governments. As per available information, the details of State-wise communal incidents, persons killed & injured in the country in the last three years is at Annexure. Data regarding damage to properties, persons accused, persons arrested in the case of communal violence is not compiled and maintained centrally.

(d): To prevent communal incidents and to maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central para-military Forces including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Union Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony, to the States and Union Territories in the month of June, 2008.

Further, the Central Government has introduced a Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' in the Rajya Sabha to address various aspects of the issue of communal violence.